## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6898/2023 [Arising out of impugned final judgment and order dated 16-11-2022 in A482 No. 8057/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SUNEETI TOTEJA Petitioner(s)

**VERSUS** 

STATE OF U.P. & ANOTHER

Respondent(s)

(IA No. 96260/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 96262/2023 - EXEMPTION FROM FILING O.T. IA No. 97166/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 25-02-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Meenakshi Kalra, AOR

Ms. Shobhana Takiar, Adv.

Mr. S N Kalra, Adv.

Ms. Gade Meghana, Adv.

Ms. Anjali Chaudhary, Adv.

Ms. Sakshi Gupta, Adv.

Mr. Shubham, Adv.

Mr. Kamal, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR

Mr. Aditya Kumar, Adv.

Ms. Ruchil Raj, Adv.

Mr. Vikas Bansal, Adv.

Mr. Prashant Bhushan, AOR

Ms. Alice Raj, Adv.

Ms. Suroor Mandar, Adv.

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the judgment of the Bench comprising of Hon'ble Mr. Justice Satish Chandra Sharma and Her Ladyship.

Leave granted.

The Appeal is allowed in terms of signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA) (DIVYA BABBAR)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)
(Signed reportable judgment is placed on the file)